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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS (OS) 254/2021

NAINA SURAT RAWAT

.....Petitioner

Through: Mr. Ashish Deep Verma, Ms. Ayushi

Priyadarshini, Advocates

versus

MUKUL GOYAL

....Respondent

Through: Nemo.

CORAM:

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 27.02.2025

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O.A. 02/2025 & I.A. 177/2025 & I.A. 49082/2024

- 1. The present Chamber Appeal has been filed by the plaintiff seeking setting aside of the order dated 09.07.2024, passed by the learned Joint Registrar. Along with the present appeal, an application seeking condonation of delay of 125 days in filing the appeal has also been preferred.
- 2. However, this Court notes that *vide* order dated 20.12.2024, the present suit, along with the pending applications, was dismissed as withdrawn on the oral request made by the learned counsel for the plaintiff.
- 3. At the said point of time, a similar Chamber Appeal (O.A. 225/2024) and an application seeking condonation of delay (I.A. 49082/2024) were also pending before the Court. It is apparent from the records that the present applications were filed by the plaintiff, after passing of the order dated 20.12.2024 *vide* which the suit was withdrawn.

This is a digitally signed order.





- 4. The order dated 08.01.2025 of the learned Roster Bench records a submission of the learned counsel for the plaintiff that on 20.12.2024, he had intended to withdraw the previous similar applications filed by him, but inadvertently, the entire suit was dismissed as withdrawn. A similar submission has been made today before this Court by the learned counsel for the plaintiff.
- 5. In these circumstances, the order dated 20.12.2024 passed by this Court stands modified to the extent that instead of the captioned suit been dismissed as withdrawn, only the O.A. 225/2024 and I.A. 49082/2024 shall stand withdrawn. The captioned suit i.e. CS(OS) 254/2021 is restored to its original number.
- 6. List these applications (O.A. 02/2025 and I.A. 177/2025) before Roster Bench on 17.03.2025, subject to orders of Hon'ble the Judge-In-Charge (Original Jurisdiction).
- 7. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

FEBRUARY 27, 2025/zp

Click here to check corrigendum, if any